

| Annexure – 8                                                                                                                                     |                                    |                    |                           |                       |                           |                 |                                     |                             |                        |                            |                                                |                              |                                    |                 |
|--------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------|---------------------------|-----------------------|---------------------------|-----------------|-------------------------------------|-----------------------------|------------------------|----------------------------|------------------------------------------------|------------------------------|------------------------------------|-----------------|
| Name of the corporate debtor: Noida Marketing Private Limited . ; Date of commencement of CIRP: 24.04.2026; List of creditors as on : 09.09.2026 |                                    |                    |                           |                       |                           |                 |                                     |                             |                        |                            |                                                |                              |                                    |                 |
| List of operational creditors other than Workmen, Employees and Government dues) (Amount in₹)                                                    |                                    |                    |                           |                       |                           |                 |                                     |                             |                        |                            |                                                |                              |                                    |                 |
| Sl. No.                                                                                                                                          | Name of creditor                   | Identification No. | Details of claim received |                       | Details of claim admitted |                 |                                     |                             |                        | Amount of contingent claim | Amount of any mutual dues, that may be set-off | Amount of claim not admitted | Amount of claim under verification | Remarks, if any |
|                                                                                                                                                  |                                    |                    | Date of receipt           | Amount claimed        | Amount of claim admitted  | Nature of claim | Amount covered by security interest | Amount covered by guarantee | Whether related party? | % of voting share in CoC   |                                                |                              |                                    |                 |
| 1                                                                                                                                                | NATIONAL SECURITIES DEPOSITORY LTD |                    | 16/06/2026                | 5,78,962.96           | 4,42,500.00               |                 |                                     |                             |                        |                            |                                                |                              | 1,36,462.96                        |                 |
| 2                                                                                                                                                | MUFG INTIME INDIA PRIVATE LIMITED  |                    | 24/06/2026                | 1,23,900.00           | 1,23,900.00               |                 |                                     |                             |                        |                            |                                                |                              | -                                  |                 |
| 3                                                                                                                                                | Parsvnath Developers Limited       |                    | 25-08-2026                | 2,40,29,587.53        | 2,25,48,587.00            |                 |                                     |                             |                        |                            |                                                |                              | 14,81,000.53                       |                 |
|                                                                                                                                                  | <b>Total</b>                       |                    |                           | <b>2,47,32,450.49</b> | <b>2,31,14,987.00</b>     | -               | -                                   | -                           | -                      | -                          | -                                              | -                            | <b>16,17,463.49</b>                | -               |

**\*Disclaimer**

The claims submitted by the Operational Creditors, other than Workmen, Employees and Government Authorities, have been collated and admitted on a provisional basis by the Resolution Professional ("RP") in discharge of the statutory functions under the Insolvency and Bankruptcy Code, 2016 ("Code/IBC") and the applicable provisions of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 ("CIRP Regulations"), including Regulation 13, for the limited purposes of verification and determination of the claims of the respective Operational Creditors and their treatment in the CIRP.

The admission of claims is based upon the claim forms, invoices, agreements, purchase orders, work orders, statements of account, correspondence and other documents, records and information presently made available to the RP. It is pertinent to note that the books of account, vendor-wise ledgers, contract records, invoice records, payment particulars, confirmations, reconciliations and other relevant records of the Corporate Debtor have been made available only partially and are presently subject to verification and reconciliation. Accordingly, the amounts reflected herein are provisional in nature and may, upon receipt of additional information, documents, records, confirmations or clarifications and upon completion of verification and reconciliation, be increased, reduced, modified, reclassified or rejected, in whole or in part.

The inclusion of any amount in the List of Claims shall not constitute a final determination or acknowledgment of the existence, validity, enforceability or quantum of the underlying debt, nor shall it constitute acceptance of any particular component of the claim, including principal, contractual interest, delayed payment charges, penal interest, damages, compensation, costs, expenses or any other amount. Each such component shall remain subject to verification against the underlying contractual documents, invoices, work orders, purchase orders, delivery records, completion certificates, correspondence, books of account, payment records and other relevant evidence, as well as applicable law.

Where any claim is based upon contractual disputes, disputed invoices, defective or incomplete supplies/services, quality or performance issues, debit notes, credit notes, counterclaims, set-offs, mutual dealings, retention amounts, liquidated damages, disputed transactions or other unresolved commercial matters, the amount admitted shall remain subject to further examination, verification and reconciliation. Any claim or component thereof which is contingent, disputed, uncrystallised or subject to adjudication before any court, tribunal, arbitral forum, statutory authority or other competent forum shall similarly remain subject to the outcome of such proceedings and any order or determination passed therein.

The RP reserves the right, at any stage of the CIRP, to call for and obtain additional contracts, agreements, purchase orders, work orders, invoices, delivery challans, completion certificates, statements of account, confirmations, correspondence, bank/payment records, reconciliations, tax records, legal opinions, expert opinions, judicial orders or any other supporting documents or information considered necessary for verification and determination of the claims. The RP further reserves the right to revise, modify, enhance, reduce, reclassify or reject any claim, in whole or in part, upon completion of such verification or upon receipt of any additional information, documents, evidence, judicial orders or other material relevant to the claim.

The admission of any claim shall not constitute an acknowledgment of liability by the Corporate Debtor, nor shall it constitute a final determination of the debt, default, quantum, contractual interest, penal interest, damages, compensation, costs, charges, priority or any other component of the claim. The admission shall also not prejudice or adversely affect any right, defence, remedy or contention available to the Corporate Debtor, RP, Committee of Creditors or any other stakeholder under the IBC or any other applicable law.

The amounts reflected herein are solely for the purposes contemplated under the CIRP and shall remain subject to further verification, reconciliation and determination in accordance with the IBC, CIRP Regulations, applicable laws, contractual terms, judicial pronouncements and orders/directions of the Hon'ble Adjudicating Authority or any other competent forum.

Accordingly, every claim reflected in the List of Claims in respect of Operational Creditors other than Workmen, Employees and Government Authorities shall be treated as provisional and subject to further verification, reconciliation, modification and determination in accordance with law, and no amount reflected herein shall be treated as final or conclusive merely by reason of its inclusion in the List of Claims.